

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 77462 of 2019

(Arising out of Order-in-Original No. 05/Commissioner/2019 dated 12.07.2019 (issued on 17.07.2019) passed by Commissioner of CGST & CX, Jamshedpur)

M/s. Stan Commodities (P) Ltd.

(Plot No. 7 85 8, Phase-V, Adityapur Industrial Area,
Gamharia, Saraikela Kharsawan,
Jamshedpur-832108)

Appellant

VERSUS

Commr. of CGST & Central Excise, Jamshedpur

(Outer Circle Road, Bistupur, Jamshedpur)

Respondent

APPEARANCE :

Shri Nilotpall Chowdhury, Advocate for the Appellant
Shri Debapriya Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.77250/2025

Date of Hearing : 18th August 2025

Date of Decision : 18th August 2025

PER R. MURALIDHAR

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja